

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-1025/ND/2020**

**IN THE MATTER OF:**

**M/s. SBK Trade and Infrastructure Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Trishul Residency Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 27.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Rishi Singhal, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. Abhishek Anand and Mr.  
Kunal Godhwani, Advocates.**

**ORDER**

Heard the submissions made by the Ld. counsel for the financial creditor as well as ld. counsel for the corporate debtor. Ld. counsel for the Corporate debtor has submitted that the reply has been filed and he has also taken steps for filing delay condonation application. Registry may list the both on the next date of hearing. Post the matter to **18th February, 2021.**

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**